

**GOVERNMENT OF INDIA
MINISTRY OF MINES**

**LOK SABHA
STARRED QUESTION NO. 158
TO BE ANSWERED ON 28TH DECEMBER, 2017**

NEW NATIONAL MINERAL POLICY

***158. SHRIMATI KAVITHA KALVAKUNTLA:**

Will the Minister of MINES be pleased to state:

- (a) whether the Government has proposed for a new National Mineral Policy and set up a committee for its framing and if so, the details thereof;
- (b) whether this committee will review the National Mineral Policy of 2008 under the terms of reference and if so, the details thereof; and
- (c) the time by which the new policy is likely to be implemented?

ANSWER

**THE MINISTER OF MINES
(SHRI NARENDRA SINGH TOMAR)**

(a) to (c): A Statement is laid on the Table of the House.

Statement referred in reply to Lok Sabha Starred Question Number *158 for reply on 28.12.2017 regarding 'New National Mineral Policy' asked by Shrimati Kavitha Kalvakuntla

(a) to (c): The Ministry of Mines vide its order No. 15/1/2017-M.V dated 14.08.2017 has constituted a committee under the chairmanship of Additional Secretary (Mines) to review the National Mineral Policy, 2008. The order dated 14.08.2017 *inter-alia containing the terms of reference* of the committee is attached at Annexure. The New National Mineral Policy is under consideration of the Central Government.

Annexure

Annexure mentioned in reply to Lok Sabha starred question number 158 for 28.12.2017 regarding 'new national mineral policy' asked by Shrimati Kavitha Kalvakuntla

No. 15/1/2017-M.V
Government of India
Ministry of Mines

New Delhi, Shastri Bhawan
Dated, the 14th August, 2017

ORDER

Whereas, there have been seminal changes in the framework of Mining Laws, Rules and Regulations subsequent to the Mines and Minerals (Development and Regulation) Amendment Act, 2015 bringing in transparency to the mineral sector; and

2. Whereas, the Hon'ble Supreme Court in its judgment dated 02.8.2017 in the Writ Petition (Civil) No. 114 of 2014, inter-alia, directed the Union of India to revisit the National Mineral Policy 2008 and announce a fresh and more effective, meaningful and implementable policy before 31.12.2017.

3. Now therefore, it has been decided to set-up a Committee to review the National Mineral Policy 2008 and for submission of a report for a new National Mineral Policy with the following composition:

1.	Dr K Rajeswara Rao, Additional Secretary, Ministry of Mines	Chairman
2.	Joint Secretary, Ministry of Steel	Member
3.	Joint Secretary (Forest Wing) Ministry of Environment, Forests & Climate Change	Member
4.	Joint Secretary (Environment Wing) Ministry of Environment, Forests & Climate Change	Member
5.	Joint Secretary, Ministry of Coal	Member
6.	Joint Secretary, Department of Revenue, M/o Finance	Member
7.	Joint Secretary, Ministry of Shipping	Member
8.	Joint Secretary, Ministry of Road, Transport and Highways	Member
9.	Representative from Railway Board	Member
10.	Representative of NITI Aayog	Member
11.	Director General, GSI	Member
12.	Controller General, IBM	Member
13.	Secretary (Mines), Government of Andhra Pradesh	Member
14.	Secretary (Mines), Government of Chhattisgarh	Member
15.	Secretary (Mines), Government of Goa	Member
16.	Secretary (Mines), Government of Gujarat	Member
17.	Secretary (Mines), Government of Jharkhand	Member
18.	Secretary (Mines), Government of Karnataka	Member
19.	Secretary (Mines), Government of Madhya Pradesh	Member
20.	Secretary (Mines), Government of Maharashtra	Member
21.	Secretary (Mines), Government of Odisha	Member
22.	Secretary (Mines), Government of Rajasthan	Member
23.	Secretary (Mines), Government of Tamil Nadu	Member
24.	Secretary (Mines), Government of Telangana	Member
25.	Representative of CII	Member
26.	Representative of FIMI	Member
27.	Representative of FICCI	Member
28.	Representative of ASSOCHAM	Member
29.	Shri Bipul Pathak, Joint Secretary, Ministry of Mines	Member Secretary

3. The terms of Reference of the Committee will be as follows:
 - i) to review the National Mineral Policy 2008 and suggest a new policy taking into account the measures already taken and may need to be taken for bringing in further transparency, balanced social and economic growth, including sustainability of mining industry;
 - ii) to suggest recommendations for conservation and mineral development, and protection of environment and measures to assess the carrying capacity of mining in states/regions;
 - iii) to suggest measures for improvement of survey and exploration of minerals; database of mineral resources and tenements; scientific methods of mining; manpower development; infrastructure development; financial support for mining; and research in mining;
 - iv) to examine and make recommendations for development of strategic minerals;
 - v) to examine and review fiscal aspects conducive to the promotion of mineral exploration and development, including beneficiation and other forms of product refinement; and
 - vi) any other matter which the Committee feels relevant.
4. The Committee may co-opt any other Member, it may so desire.
5. The Committee will submit its report by 31st October, 2017.
6. The Committee will be serviced by the Mines-V section of the Ministry of Mines.

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To:

The Chairman and Members of the Committee

Copy to:

- (i) Additional Secretary, Prime Minister's Office
- (ii) Finance Secretary, Ministry of Finance
- (iii) Member Secretary, NITI Aayog
- (iv) Secretary, MOEFCC
- (V) Secretary, Ministry of Steel
- (vi) Secretary, Ministry of Coal
- (vii) Secretary, Ministry of Shipping
- (viii) Secretary, Ministry of Road, Transport and Highways
- (ix) Chairman, Railway Board
- (x) Chief Secretaries of Andhra Pradesh, Chhattisgarh, Goa, Gujarat, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Odisha, Rajasthan, Tamil Nadu, Telangana

Copy for information to:

- (i) OSD to Hon'ble Minister of State (I/C) for Power, Coal, New and Renewable Energy & Mines
- (ii) Sr. PPS to Secretary, Ministry of Mines
- (iii) PS to JS (NKS)/ PS to JS(BP) / PS to EA / PS to JS & FA

(Subhash Chandra)
Joint Secretary to the Govt. of India